ANNUAL REPORTS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICE COMMISSION, 1970-71 AND WORKING OF THE MONOPOLIES RESTRICTIVE TRADE PRACTIES, ACT FOR 1970-71.

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy each of the following reports (Hindi version) under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

(i) Annual Administrative Report on the working of the Monopolies and Restrictive Trade Practices Commission for the period August 6, 1970-December 31, 1971.

(ii) Report on the working and Administration of the Monopolies and Restrictive Trade Practices Act, 1969, for the period from 1st June, 1970 to 31st December, 1971.

[*Placed in Library. See* No. LT-4776/73].

EXPORT OF DE-OILED RICE BRAN (QUALITY CONTROL AND INSPECTION) AUDIT RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy of the Export of De-oiled Rice Bran (Quality Control and inspection) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 878 in Gazette of India dated the 24th March, 1973, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.

[*Placed in Library. See* No. LT-4777/73].

LIGHT DIESEL OIL (FIXATION OF CEILING PRICES) ORDER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy of the Light Diesel Oil (Fixation of Celling Prices) Order, 1973 (Hindi Ceiling Prices) Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 189 (E) in Gazette of India dated the 1st April, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-4778/73].

ESTIMATES COMMITTEE

THIRTY-SIXTH REPORT AND MINUTES

SHRI K. N. TIWARY (Bettiah): Sir, I beg to present the following Report and Minutes of the Estimates Committee:—

(1) Thirty-sixth Report on the Ministry of Agriculture (Department of Agriculture)—Special Programme for Weaker Sections and Employment.

(2) Minutes of the sittings of the Committee relating to the above Report.

13.04 hrs.

PLANE CRASH NEAR PATNA

श्री शंकर दयाल सिंह (चतरा) : अध्यक्ष महोदय, कल पटना के पास रोहतास इंडस्ट्रीज का एक प्लेन क्रैश किया जिस में चार आदमी मारे गए । मैं सरकार का ध्यान केवल इस ओर आकृष्ट करना चाहूंगा कि उस प्लेन की

[श्री शकर दयाल सिंह]

जाच सिविल एविएशन द्वारा होती है या नही ? मैं यह भी जानना चाहूगा कि बिहार सरकार के जो अधिकारी उस मे बैठे थे वह किस हैसियत से बैठे थे यद्यपि उन के प्रति हमारी सिम्पैथी है। इस के साथ साथ मै यह भी जानना चाहूगा कि यह जो प्राइवेट प्लेन्स उडते रहते है उन पर कोई रोक लगाने का क्या विचार है ? जब तक उन की ठीक से जाच न हो तब तक उन को उडने की पर्मीशन नही मिलनी चाहिए । मै चाहूगा सिविल एविएशन मिनिस्टर इस सदन के सामने इस सम्बन्ध मे अपना एक वक्तव्य दे ।

13—4½ hrs

RE. STRIKE BY EMPLOYEES OF RESERVE BANK OF INDIA

SHRI DINEN BHATTACHARYYA (Serampore) Under Rule 377, I wish to raise the following matter of urgent public importance

"The employees of the Reserve Bank of India are holding country-wide demonstrations including one day strike today, that is, April 10, 1973, against various schemes introduced by the Bank including installation of computers which would result in elimination of jobs and against new methods adopted for destruction of notes contrary to the normal rules giving rise to wide scope of fraud and also seriously affecting future job potential. Serious resentment has also expressed by the employees against the transfer of employees to other banks."

My request to the Minister through you is to immediately take up the issue, otherwise there will be all India prolonged strike on this issue. The Minister should take note of this situation which is developing throughout the country.

(Interruptions)

---

13 06 hrs.

RE MODE OF ADDRESSING THE SPEAKER

अध्यक्ष महोदय . पिछले दिन यहा पर जब पेट्रोलियम के मत्री बरुआ जी बोल रहे थे तो वे मुझे सदर साहब कह रहे थे तो मैंने देखा जिसकी मर्जी चाहे कुछ कह देता है, कोई सदर साहब, कोई प्रधान साहब, काई सभापति, तो मैंने उन्हे रोका कि स्पीकर ही कहिए क्योकि स्पीकर शब्द के पीछे एक इतिहास है । अगर आप लोगो का इस हाउस मे कोई शब्द कहना हो तो वह एक ही होना चाहिए, वह हिन्दी का ही शब्द ले लीजिए लेकिन एक ही होना चाहिए । तो पजाब मे एक अखबार है 'अजीत' उसके एडीटर साहब ने कुछ को कुछ बात बना ली, वे कहते है कि मैंने कहा मुझे सरदार साहब नही कहना चाहिए । (व्यवधान) उन्होंने सदर साहब को सरदार साहब बना लिया और उसको लेकर दो लीडिंग आर्टिकिल लिखे कि देखो, यह अच्छा आदमी है, पजाब मे आया है, सरदारो मे से है और अपने आप को सरदार नही कहलवाता । जबकि और सभी अखबारो मे ठीक छपा "सदर साहब" तो मुझे अजीत अखबार ने सरदार लिखने मे जान-बूझी शरारत की । उनको सिवाय स्पीकर के और कोई मजबून ही तलाश नही होता है ? और भी कोई विषय हो सकता है । इसलिए मुझे इस बात का अफसोस हुआ । (व्यवधान) बहुत डिस्टार्ट किया है । उनका यह काम है लेकिन स्पीकर को तो उन्हे छोड देना चाहिए और आपस मे झगड़ा रखे । मैंने इस बात